

Parliament Session Wrap

Winter Session: December 4, 2023 - December 21, 2023

Government Bills passed by Parliament during the Winter session

| Short litle | Key Objectives |
|-------------|----------------|
| | |

*The Bharatiya Nyaya (Second) Sanhita, 2023

*The Bharatiya Nagarik Suraksha (Second) Sanhita, 2023

*The Bharatiya Sakshya (Second) Bill, 2023

The Chief Election Commissioner and other Election Commissioners (Appointment, Conditions of Service and Term of Office) Bill, 2023

*The Telecommunications Bill, 2023

The Post Office Bill, 2023

The Press and Registration of Periodical Bills, 2023

The Repealing and Amending Bill, 2022

The Jammu and Kashmir Reservation (Amendment) Bill, 2023

The Jammu and Kashmir Reorganisation (Amendment) Bill, 2023

The Advocates (Amendment) Bill, 2023

Replaces the Indian Penal Code, 1860.

Replaces the Code of Criminal Procedure, 1973.

Replaces the Indian Evidence Act, 1872.

Provides for a selection committee to appoint the Chief Election Commissioner and Election Commissioners, and specifies qualifications and conditions of service for such persons.

Repeals the Indian Telegraph Act, 1885 and the Indian Wireless Telegraphy Act, 1933 and regulates activities related to the telecommunication sector.

Repeals the Indian Post Office Act, 1898, regulates services to be provided by the Post Office, and specifies grounds for interception and examination of posts.

Repeals the Press and Registration of Books Act, 1867, provides for registration of newspapers and periodicals including foreign periodicals, and appointment of the Press Registrar General.

Repeals 65 laws that are obsolete or redundant, and corrects a minor drafting error in the Factoring Regulation Act, 2011.

Substitutes weak and under-privileged classes with other backward classes as declared by J&K. $\label{eq:loss} % \begin{subarray}{ll} \end{subarray} % \begin{subarray}{ll} \end{subar$

Increases the number of seats in the Jammu and Kashmir Legislative Assembly from 83 to 90, reserves seven seats for SCs and nine seats for STs, and provides for nominated seats for Kashmiri migrants and displaced persons.

Repeals certain sections related to touts under the Legal Practitioners Act, 1879, and brings them under the ambit of the Advocates Act, 1961.

Establishes a Central Tribal University in Telangana.

Reserves one-third of seats in the J&K Legislative Assembly for women.

Reserves one-third of seats in the Puducherry Legislative Assembly for women.

Allows advocates with at least 10 years of experience to be appointed as judicial members of GST Appellate Tribunal.

Replaces the Provisional Collection of Taxes Act, 1931.

Extends the validity of the National Capital Territory of Delhi Laws (Special Provisions) Second Act, 2011 from December 31, 2023 to December 31, 2026.

Note: * Bill was introduced in this session; # Passed as money Bill by Lok Sabha. Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Tushar Chakrabarty tushar@prsindia.org

December 21, 2023

^{*}The Central Universities (Amendment) Bill, 2023

^{*}The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023

^{*}The Government of Union Territories (Amendment) Bill, 2023

^{*#}The Central Goods and Services Tax (Second Amendment) Bill, 2023

^{*#}The Provisional Collection of Taxes Bill, 2023

^{*}The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2023

Government Bills passed by Lok Sabha and pending in Rajya Sabha

| Short Title | Introduced on | Status |
|---|---------------|------------------------------------|
| The Inter-State River Water Disputes (Amendment) Bill, 2019 | 25 Jul 2019 | Passed by Lok Sabha on 31 Jul 2019 |

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Government Bills introduced in earlier sessions and pending in both Houses

| INTRODUCED IN LOK SABHA | | |
|---|---------------|---|
| Short Title | Introduced on | Status |
| The Constitution (Jammu and Kashmir) Scheduled Castes Order (Amendment) Bill, 2023 | 26 July 2023 | Not referred to Standing Committee |
| The Constitution (Jammu and Kashmir) Scheduled Tribes Order (Amendment) Bill, 2023 | 26 July 2023 | Not referred to Standing Committee |
| The Electricity (Amendment) Bill, 2022 | 8 Aug 2022 | Referred to Standing Committee on 8 Aug 2022 |
| The Prohibition of Child Marriage (Amendment) Bill, 2021 | 21 Dec 2021 | Referred to Standing Committee on 21 Dec 2021 |
| The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019 | 11 Dec 2019 | Standing Committee Report on 29 Jan 2021 |
| INTRODUCED IN RAJYA SABHA | | |
| Short Title | Introduced on | Status |
| The Pesticides Management Bill, 2020 | 23 Mar 2020 | Standing Committee Report on 21 Dec 2021 |
| The Registration of Marriage of Non-Resident Indian Bill, 2019 | 11 Feb 2019 | Standing Committee Report on 13 Mar 2020 |
| The Constitution (125th Amendment) Bill, 2019 | 6 Feb 2019 | Standing Committee Report on 5 Mar 2020 |
| The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019 | 9 Jan 2019 | Not referred to Standing Committee |
| The Waqf Properties (Eviction of Unauthorised Occupants) Bill, 2014 | 18 Feb 2014 | Standing Committee Report on 12 Aug 2015 |
| The Assam Legislative Council Bill, 2013 | 10 Dec 2013 | Standing Committee Report on 17 Feb 2014 |
| The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Third) Bill, 2013 | 10 Dec 2013 | Not referred to Standing Committee |
| The Delhi Rent (Repeal) Bill, 2013 | 29 Aug 2013 | Not referred to Standing Committee |
| The Registration (Amendment) Bill, 2013 | 8 Aug 2013 | Standing Committee Report on 8 May 2015 |
| The Rajasthan Legislative Council Bill, 2013 | 6 Aug 2013 | Standing Committee Report on 9 Dec 2013 |
| The Employment Exchanges (Compulsory Notification of Vacancies) Amendment Bill, 2013 | 22 Apr 2013 | Standing Committee Report on 7 Feb 2014 |
| The Building and Other Construction Workers Related Laws (Amendment) Bill, 2013 | 18 Mar 2013 | Standing Committee Report on 15 Mar 2014 |
| The Tamil Nadu Legislative Council (Repeal) Bill, 2012 | 4 May 2012 | Not referred to Standing Committee |
| The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Bill, 2011 | 18 Aug 2011 | Standing Committee Report on 20 Dec 2011 |
| The Mines (Amendment) Bill, 2011 | 23 Mar 2011 | Standing Committee Report on 20 Dec 2011 |
| The Indian Medicine and Homoeopathy Pharmacy Bill, 2005 | 12 Aug 2005 | Standing Committee Report on 28 Jul 2006 |
| The Seeds Bill, 2004 | 9 Dec 2004 | Standing Committee Report on 28 Nov 2006 |
| The Provisions of the Municipalities (Extension to the Scheduled Areas) Bill, 2001 | 30 Jul 2001 | Standing Committee Report on 9 Dec 2003 |
| The Delhi Rent (Amendment) Bill, 1997 | 28 Jul 1997 | Standing Committee Report on 21 Dec 2000 |
| The Constitution (79th Amendment) Bill, 1992 | 22 Dec 1992 | Standing Committee Report on 22 Mar 1995 |

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

December 21, 2023 - 2 -

Government Bills withdrawn

| Short Title | Introduction | Withdrawal |
|--|--|--------------------------|
| The Telecom Regulatory Authority of India (Amendment) Bill, 2008 | Introduced on 15 Dec 2008 Rajya Sabha | Withdrawn on 21 Dec 2023 |
| The Bharatiya Nyaya Sanhita, 2023 | Introduced on 11 Aug 2023 Lok Sabha | Withdrawn on 12 Dec 2023 |
| The Bharatiya Nagarik Suraksha Sanhita, 2023 | Introduced on 11 Aug 2023 Lok Sabha | Withdrawn on 12 Dec 2023 |
| The Bharatiya Sakshya Bill, 2023 | Introduced on 11 Aug 2023 Lok Sabha | Withdrawn on 12 Dec 2023 |

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Status of Government Bills

| Bills pending before session | |
|---|----|
| Bills introduced during the session | 10 |
| Bills passed during the session | 17 |
| Bills withdrawn during the session | 4 |
| Bills pending at the end of the session | 26 |

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.

December 21, 2023 - 3 -